

RULES COMMITTEE
(TENTH LOK SABHA)

FOURTH REPORT

[Laid on the Table on 28 July, 1993]

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LOK SABHA SECRETARIAT
NEW DELHI

July, 1993 / Sravana, 1915(Saka)

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C O N T E N T S

	P A G E
1. Personnel of the Rules Committee	(111)
2. Report	1
3. Minutes dated 26 July, 1993	3

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PERSONNEL OF THE RULES COMMITTEE

1. Shri Shivraj V. Patil - Chairman
2. Shri Abdul Ghafoor
3. Shri Pawan Kumar Bansal
4. Shrimati Basava Rajeswari
5. Shri Nirmal Kanti Chatterjee
6. Shri Murlid Deora
7. Shri Sharad Dighe
8. Shri Jagat Veer Singh Drona
9. Shri Kadambur M.R. Janardhanan
10. Shri P.R. Kumaramangalam
11. Shri Rasheed Masood
12. Shri Janardan Prasad Misra
13. Shri Raj Narain
14. Shri M.C. Reddy
15. Shri P.M. Sayeed

S E C R E T A R I A T

- | | | |
|----------------------|---|-----------------------------|
| Shri C.H. Jain | - | <u>Secretary-General</u> |
| Shri G.L. Batra | - | <u>Additional Secretary</u> |
| Shri S.C. Gupta | - | <u>Joint Secretary</u> |
| Shri R.K. Chatterjee | - | <u>Deputy Secretary</u> |

**FOURTH REPORT OF THE RULES COMMITTEE
(TENTH LOK SABHA)**

The Rules Committee, at their sitting held on 26 July, 1993, considered an amendment to Rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha (Seventh Edition). The Minutes of sitting of the Committee are appended to the Report.

2. The recommendations of the Committee are contained in this their Fourth Report which the Committee authorise to be laid on the Table of the House.

3. Rule 9(1) of the Rules of Procedure and Conduct of Business in Lok Sabha provides :

"At the commencement of the House or from time to time, as the case may be, the Speaker shall nominate from amongst the members a panel of not more than six Chairmen, any one of whom may preside over the House in the absence of the Speaker and the Deputy Speaker when so requested by the Speaker or, in his absence, by the Deputy Speaker."

4. The Committee note that when the House sits beyond the normal hours of sitting, and especially on Fridays, the members of the Panel of Chairmen are at times not available to preside over the sitting.

5. The Committee feel that with a view to facilitate the proceedings of the House, the number of members to be nominated for the Panel of Chairmen may be increased from six to ten.

6. The Committee, therefore, recommend that the following amendment be made to Rule 9 :

In Rule 9, in sub-rule (1),

for "not more than six Chairmen"

Substitute "not more than ten Chairmen"

New Delhi ;

27 July, 1993

5 Sravana, 1915(Saka).

SHIVRAJ V. PATIL
CHAIRMAN
RULES COMMITTEE

MINUTES OF THE SITTING OF THE RULES COMMITTEE
HELD ON MONDAY, 26 JULY, 1993, IN SPEAKER'S
COMMITTEE ROOM, PARLIAMENT HOUSE.

SIXTH SITTING

The Committee met from 1700 to 1740 hours.

PRESENT

1. Shri Shivraj V. Patil - Chairman
2. Shri Abdul Ghafoor
3. Shri Nirmal Kanti Chatterjee
4. Shri Jagat Veer Singh Drona
5. Shri P.R. Kumaramangalam
6. Shri Janardan Prasad Misra

SPECIAL INVITEES

- Shri S. Mallikarjunaiah - Deputy Speaker
- Shri Vidyacharan Shukla - Minister of Parliamentary Affairs
- Smt. Margaret Alva - Minister of State of Parliamentary Affairs

SECRETARIAT

- Shri C.K. Jain - Secretary General
- Shri S.C. Gupta - Joint Secretary
- Shri R.K. Chatterjee - Deputy Secretary

2. The Committee took up for consideration Memorandum No. 5 regarding amendment to Rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha about nomination of Panel of Chairmen.

3. Rule 9(1) provides :

"At the commencement of the House or from time to time, as the case may be, the Speaker shall nominate from amongst the members a panel of not more than six Chairmen, any one of whom may preside over the House in the absence of the Speaker and the Deputy Speaker when so requested by the Speaker, or, in his absence, by the Deputy Speaker."

4. The Committee noted that when the House sat beyond the normal hours of sitting, and especially on Fridays, the members of the Panel of Chairmen were at times not available to preside over the sitting.

5. The Committee felt that with a view to facilitate the proceedings of the House, the number of members to be nominated for the Panel of Chairmen might be increased from six to ten.

6. The Committee, therefore, approved the following amendment to Rule 9 :

In Rule 9, in sub-rule(1),
for "not more than six Chairmen"
Substitute "not more than ten Chairmen"

7. The Committee recommended that the above amendment to Rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha might be made.

The Committee then adjourned.